

The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

MR. SPEAKER: These are no amendments to clause 4.

The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

MR. SPEAKER: I shall now put Clause 1, the Enacting Formula and the long Title to the vote of the House.

The question is:

"That clause 1, the Enacting Formula and the long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI RANGARAJAN KUMARAMAN-
SALAM: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.49 hrs.

VALEDICTORY REFERENCES

Translation]

SHRI LAL K. ADVANI (Gandhi Nagar):

Mr. Speaker, Sir, the winter session of this House is coming to an end and after some time all of us will leave this place. After a few days this year will also come to an end and it will be an important event for us. The event is that the term of the present Secretary General, Shri Kailash Chandra Rastogi who has been discharging his duties very efficiently since last one year, will expire this year.

Shri Rastogi has been able to maintain very cordial relation with all the hon. Members because of his scholastic dispositions. All of us have a respect for him. It is high time that we express our good wishes and gratitude to him for the service he rendered to this House and the institution. I wish him good health and all success in life. I would like to express my satisfaction over some developments that took place during this session. The Government taking the sentiments of the Parliament into account got the Bill relating to the grant of statehood to Delhi passed. It also tried to make a positive approach in regard to Doctor's strike at the behest of the parliament. It would have been better had the hon. Minister of Health made a full announcement in this regard. The day before yesterday the hon. Minister of Parliamentary Affairs told me that the Cabinet had already taken a decision in this regard. I took it granted because I consider the Cabinet to be at the highest level and more powerful than the Prime Minister. Had the decision of the Cabinet been announced here, it would have been far more satisfactory than the proceedings of the House.

Thirdly, the Government gave some assurances in regard to Meghalaya. These assurance have come in conformity with the sentiments of the House. I think they have taken some step to fulfil these assurances. Had the hon. Minister of Home Affairs announced in detail the measures being taken in this regard, it would have been much more satisfactory. I am happy that we have conducted the business of the House in consonance with the well established Parliamentary procedure and made efforts to fulfil

[Sh. Lal K. Advani]

our expectations from the Government.

I once again express my good wishes to Shri Kailash Chandra Rastogi.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Hon. Speaker, Sir, when this Second Session of the Tenth Lok Sabha is coming to an end, I rise to place on record on my own behalf and on behalf of the Government very sincere Thanks to all the hon. Members, the Leaders of all the political parties, the Leader of the Opposition and to you, hon. Speaker, Sir.

During the session, there were a number of occasions when we needed close coordination, cooperation and counsel of leaders, especially the Leader of the Opposition and I am really gratified by their sincerity of approach on all such occasions. Similarly, there were many occasions when we subjected the hon. Members to gruelling extensions far beyond the usual time of the rising of the House and the cooperation on their part was never wanting as today.

SHRI RAM NAIK (Bombay North): Please see on this side also.

SHRI RANGARAJAN KUMARAMANGALAM: I will definitely see your side.

This helped us in no small measure to dispose of the business before the House smoothly. There were a number of very important and far reaching issues which were debated and deliberated upon and the contributions made by the hon. Members have been of immense value to the Government in shaping up the policies. There were occasions when the House showed press-

ing concern for certain issues, yet the sagacity of Leaders of the political parties and Members ensured that the dignity and decorum of the House was always maintained.

I would also like to thank you, hon. Speaker, Sir, for ensuring that the business of the House is conducted in the best traditions of the august body and for channelizing the energies of the Members to enhance the quality of the debates. On this occasion, Sir, I would also like to place on record on behalf of the whole House our appreciation for the remarkable services rendered by the Secretary General, who, I understand, would shortly be retiring on the 31st of December and wish him a happy, healthy and successful life ahead.

Let me take this opportunity once again to thank you all for your very kind cooperation and for having helped in making this Session, a success.

May I finally end by wishing all, Happy Christmas and Happy New Year in advance.

MR. SPEAKER: Hon. Members, the Second Session of the Tenth Lok Sabha comes to a close today. I would like to take this opportunity to thank all the hon. Members for their kind cooperation extended to me and my colleagues the Deputy Speaker and the Members of the Panel of Chairpersons-in the smooth conduct of the business of the House.

During this short Session which commenced on 20th November, 1991, the House held 22 sittings lasting over 140 hours. The Session commenced with oath-taking by the Prime Minister as Member of Lok Sabha consequent upon his election to this House from Nandyal constituency in the bye-election held on 16th November, 1991. Nine other Members, including Defence Minister, Shri Sharad Pawar, also made and subscribed oath/affirmation on the opening day. This accretion to the strength of the House is most welcome.

The large scale destruction of life and property caused by the earthquake in Garhwal region of Uttar Pradesh on the night of 20th October, 1991 cast its shadows on the proceedings of the House. A reference to this catastrophe was made by me and the House joined me in expressing its grief over the tragedy.

Before referring to the business transacted during the current session, I would like to mention that this Session would be long remembered for the decision taken by the House on the recommendations of the General Purposes Committee to televise the Question Hour proceedings of Parliament on experimental basis to begin with.

During the Session, four hundred and forty nine Questions were put down for oral answer. Of these 88 Questions were actually answered. Written answers were given to 4,999 Questions. Two half-an-hour Discussions were also held.

Coming to legislative business, 14 Bills were passed by the House. Among the important Bills are the Constitution (Seventy-fourth Amendment) Bill, which was passed only this morning with near unanimity, the Sick Industrial Companies (Special Provisions) Amendment Bill, 1991; the Indian Succession (Amendment) Bill, 1991, the MRTTP (Amendment) Bill, 1991 and the Government of National Capital Territory of Delhi Bill, 1991.

Coming to the financial business, the balance Demands for Grants in respect of Punjab Budget for 1991-92 and the Supplementary Demands for Grants (General) for 1991-1992 were also discussed and passed.

Four short duration discussions under Rule 193 were held, important among them being the law and order situation in the country; Cauvery water dispute; and the economic situation in the Country.

The House also discussed and passed a Statutory Resolution approving the Procla-

mation issued by the President on 11th October, 1991 under article 356 of the Constitution of India in relation to the State of Meghalaya.

Two important matters were raised through Calling Attention notices, that is, strike by service doctors all over the country and scandal involving crores of rupees in supply of food unfit for human consumption to infants through Anganwadis in Delhi. In addition, 133 matters were raised under rule 377.

As usual, Private Members continued to evince keen interest in bringing their Bills and Resolutions to the House. Forty four Bills on varied subjects were sponsored by private Members. The debate on the Bill providing for employment or for means and resources for self-employment to all adult citizens introduced by Shri Bhogendra Jha and carried over from the first session, continued during this Session also. A resolution moved by Shri Tej Narain Singh urging the Government to take steps for tackling the unemployment problem also evoked considerable interest. Members from all parties expressed their concern over the problem which was shared by the Ministers as well. Another resolution expressing concern over the increasing caste struggle in the country and urging Government to take urgent steps to root it out, was moved by Dr. K. V.R. Chowdary. This Resolution is yet to be concluded.

Hon. Members, before I conclude, I would like once again to thank all of you, particularly the Leader of the House, the Leader of the Opposition, Leader of various Parties and Groups as well as the Whips of various Parties, for the unstinted cooperation and courtesy extended to me but for which my task would not have been easy.

Lastly, I must also thank all the officers and staff of the Lok Sabha Secretariat as well as the Ministry of Parliamentary Affairs for all the assistance that they have ungrudgingly rendered in the service of the House.